

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI

MA No. 07/2025

In

Original Application No.263/2022

In the matter of:

Harpal Singh Rana

.....Applicant

Versus

DMRC & Ors.

.....Respondents

NDOH:- 01.07.2025

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Filed by


(Delhi Pollution Control Committee)

Date: 30-06-2025

Place: Delhi

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**STATUS REPORT ON BEHALF OF DELHI POLLUTON CONTROL
COMMITTEE (RESPONDENT NUMBER-6) IN VIEW TO THE
ORDER DATED 15.01.2025.**

IT IS MOST RESPECTFULLY SHOWETH:

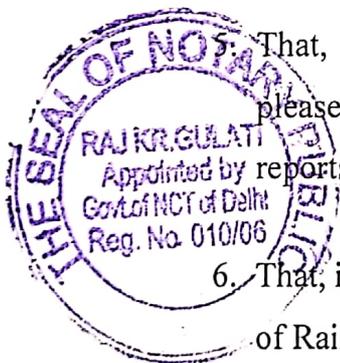
I, Dr. BMS Reddy, Sr. Environmental Engineer, Delhi Pollution Control Committee, 2nd Floor, Vikas Bhawan-II, Upper Bela Road, Delhi- 110054, do hereby solemnly affirm and state as under:

1. That, I am working as Senior Environmental Engineer, Delhi Pollution Control Committee and am conversant with the facts of the present case on the basis of record maintained by Delhi Pollution Control Committee in its ordinary course.

BMS



2. That, the matter in OA is the discharge of rain water along metro pillars through 4 inches pipe on the road while rain water comes on the road at some other places through trees. Further, the applicant has alleged that the discharge of rain water on roads leads to problems such as wastage of water, traffic jams, damage to roads and also causing accidents.
3. That, this Hon'ble Tribunal took up the above referred OA on 27.04.2022 and was pleased to constitute a Joint Committee comprising of Delhi Metro Rail Corporation (DMRC), State Pollution Control Board (SPCB) & Delhi Jal Board (DJB) to take action against the rain water being discharged on roads by DMRC and violation of Rule 50 of Delhi Water & Sewer (Tariff & Metering) Regulations, 2012 and to utilize the same by installing appropriate rain water harvesting system(s).
4. That, this Hon'ble Tribunal vide its order dated 16.5.2024 has observed that the work of down take pipe along with storage depth is comprehensive and integrated, therefore, nothing should be left to any other authority and entire work should be undertaken by DMRC itself. Hon'ble NGT has also directed PWD and MCD officials to co-operate with DMRC to provide necessary assistance.



5. That, this Hon'ble Tribunal taken up the MA on 15.01.2025 and pleased to issue notices to the respondents requiring them to file their reports.
6. That, in view of the above, the matter pertains to DMRC as the system of Rain Water Harvesting pits for utilization of rain water along metro lines needs to be undertaken by DMRC.

Handwritten signature

7. That, the present status report may kindly be taken on record.

[Signature]
DEPONENT

VERIFICATION

I, the above-named deponent, declare the contents of the present affidavit are true and correct to the best of my knowledge based upon the documents and records available in the office and nothing material has been concealed therefrom.

Verified at New Delhi on this 30th day of June, 2025.

[Signature]
DEPONENT

[Signature]
ATTESTED
NOTARY PUBLIC
GOVT. OF NCT OF DELHI

30 JUN 2025



30 JUN 2025